

only come after he is dead. When it comes we shall certainly consider it. Don't worry about it much in advance.

SHRI S. M. BANERJEE: It is not about Pilani Institute. This is about the institute in Delhi itself. This is virtually closed. It is now more than sixty-days. All the scientists are involved. They presented a memorandum to Shri Charat Ram.

MR. SPEAKER: Mr. Banerjee, I have not called you to speak.

श्री अटल बिहारी वाजपेयी : आप ने पिलानी के बारे में स्टेटमेंट देने की इजाजत दी। पिलानी दिल्ली से बहुत दूर है। लेकिन इस सरकार के नाक के नीचे श्री राम इंस्टीट्यूट में क्या हो रहा है, इस का पता नहीं।

MR. SPEAKER: No more please.

13.22 hrs.

MATTER UNDER RULE 377

OBSERVATIONS MADE BY THE
HIGH COURT OF ORISSA ON WRIT
PETITION ABOUT PRESIDENT'S RULE
IN ORISSA

MR. SPEAKER: Now, matter under Rule 377. Shri Mishra.

SHRI SHYAMNANDAN MISHRA (Begusarai): Mr. Speaker, I respectfully draw the attention of the House to the strictures passed by the High Court of Orissa on the conduct of the Governor of Orissa, Shri B. D. Jatti. The M.L.As. of the dissolved Orissa Legislature had filed a Writ Petition before the Orissa High Court challenging the issue of Proclamation of President's Rule and the Governor's conduct in recommending the issue of such a Proclamation.

The Writ Petition was dismissed on the ground that the issue of Procla-

mation was outside judicial review but the High Court held:

(a) that the Pragati Party commanded a strength of 70 in a House of 139 excluding the Speaker, that is, absolute majority; and

(b) that the Governor did not honour the well-established constitutional conventions in not calling upon the Leader of the Pragati Party to form the Government.

I quote a few lines from the judgment of the High Court. The High Court says:

"The Leader of the Opposition asserted that he had majority support and that is confirmed by Governor's own finding that he had support of seventy members. Even assuming that the Governor wanted to test the exact support he should have called upon the Leader of the Opposition to test his strength in the House itself which was in session."

"The Governor is not concerned whether the Ministry would be stable in future..."

"Our conclusions may be summed up:

"In Great Britain the following conventions are prevalent:

"The party who commands the majority in the House of Commons is entitled to have its leader placed in office as Premier with the right to select his colleagues.

"On the defeat or resignation of the Government the Queen should first send for the leader of the Opposition.

"Before sending for the leader of the Opposition the Monarch should consult no one.

"The Queen should not engage in party politics. Not only she should

[Shri Shyamnandan Mishra]

in fact act impartially but should appear to act impartially.

These conventions were not included in a written instrument of instructions at the time the Constitution was drafted.

"Nonetheless, there was tacit understanding that those conventions would be followed in the working of the Parliamentary system of Government with a Cabinet under the Constitution." "Conventions are not enforceable through Court." "The Governor did not honour the conventions in the following way:

(a) When Smt. Nandini Satpathy tendered resignation of her Council of Ministers, the Governor should have called the Leader of the Opposition to form the Ministry without testing its strength.

(b) If the Governor wanted to be satisfied that the Pragati Party commanded a majority in the Legislature, he should have got it tested on the floor of the House whether it was in session or not.

(c) The stability of the contemplated ministry is not to be tested by delving into antecedents and contemporaneous conduct of the constituents of the Pragati Party even of a coalition but by physical counting of heads in the House itself.

(d) If the Pragati Party had failed to establish majority in the House which was in session, the ministry would have automatically fallen and the Governor would have recommended for President's Rule, if no alternative ministry was possible."

Now, Sir, the judgment of the High Court clearly brings out that the Governor of Orissa, Shri B. D. Jatti had

failed to carry out the duties and obligations enjoined on him by the Constitution, that he had violated the oath of office taken by him under Article 159 of the Constitution "to preserve, protect and defend the Constitution and the law".

Conventions, which the High Court has stressed, are an integral part of the Constitution and the law of the land and the violation of the Constitution itself.

Moreover it is the duty cast upon the Governor by the Constitution to carry on the governance of the State with the aid and advice of a Council of Ministers, and in the event of such a Ministry resigning, to take steps to instal a new Ministry.

All in all, it is absolutely clear that the Governor had deliberately violated the Constitution, proved untrue to his oath of office, and deprived the State and its people of their right to be governed in accordance with the provisions of the Constitution.

We think it is the constitutional duty of the President in the circumstances, to dismiss such a Governor who has not proved true of his oath of office and has violated the Constitutional provisions.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, क्या यह अपडर रूल 377 है ? कल जो था वह तो आईर पेपर पर आ गया था ।

MR. SPEAKER: This is under Rule 377 by two Members and not by anybody else.

श्री अटल बिहारी वाजपेयी : इस पर चर्चा नहीं होनी चाहिये थी । आप माननीय मधु सिमये को बुलायें । लेकिन आप हमें भी मौका दीजिये । हम चर्चा करने की म तो कर सकते हैं ।

MR. SPEAKER: There is no notice on it. There was only one notice and I admitted it. जिन के नाम हैं उन्हीं को बुलाऊंगा ।

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): Mr. Speaker, Sir, this was very wrongly quoted—the judgment and the observations are two different things.

श्री मधु लिमये (बांका) : अध्यक्ष महोदय, उड़ीसा में जो घटनायें घटी हैं . .

SHRI CHINTAMANI PANIGRAHI: Sir, I now rise on a point of order. I just want to bring to your kind notice one thing. The judgment of the High Court which was read out by the hon. Member, Shri Mishraji contained two parts. The judgment of the High Court says that the Governor has done well and that is within his power. So, the interpretation as given by the High Court against the Governor is wrong. You will kindly scrutinise the judgment. (Interruptions).

MR. SPEAKER: Hon. members will please listen to me. He has raised a point of order. I have here a copy of the newspaper *Statesman* in which, I think, only a part of it is given. I am going to have the full report of the judgment later on and I will try to make up my mind on that. I will not say anything unless I see the full judgment myself.

SHRI CHINTAMANI PANIGRAHI: This should be recorded, that those are the observations of the Judges (Interruptions). They are always against Government.

SHRI SHYAMNANDAN MISHRA: This is a part of the judgment.

श्री मधु लिमये : उड़ीसा हाई कोर्ट ने जो फैसला दिया है उसके दो हिस्से हैं । एक में यह है कि गवर्नर की जो रिपोर्ट है वह जस्टिश्चिएबल नहीं है । याने भ्रंदालत

में उसके विरुद्ध कार्रवाई नहीं होगी । दूसरा निर्णय यह है कि प्रेजिडेंट साहब का जो प्रोक्लेमेशन है, जो उद्घोषणा है वह भी जस्टिश्चिएबल नहीं है । यह तो अंतिम निर्णय हो गया । फैसले के दौरान जो घटनाएं घटी व गवर्नर साहब ने जो व्यवहार किया, सलूक किया, इस बारे में उन्होंने अपनी राय दी है जिस को आबिटर कहा जाता है—

श्री नरेन्द्र कुमार सास्त्रे (बेतूल) : प्राप इसको खुद आबिटर कह रहे हैं ।

SHRI SHYAMNANDAN MISHRA: The judgment has said that the Governor violated the convention (Interruptions).

SHRI VASANT SATHE (Akola): When the whole thing is not justiciable, all the remarks become obiter. This is an elementary principle (Interruptions).

MR. SPEAKER: Let him proceed.

श्री मधु लिमये : मैं स्वयं कह रहा था कि निष्कर्ष एक यह है कि गवर्नर ने जो एकशन लिया है वह जस्टिश्चिएबल नहीं है । दूसरा निर्णय यह दिया गया है कि राष्ट्रपति की जो उद्घोषणा है वह जस्टिश्चिएबल नहीं है । ये तो निष्कर्ष हैं । लेकिन फैसले के दौरान में गवर्नर ने जो किया, उसके ऊपर उन्होंने अपनी राय दी है जिस को आबिटर कहा जाता है । किसी भी न्यायालय के आबिटर का अपना महत्व होता है हालांकि उसको निष्कर्ष नहीं माना जाता है । इसीलिए हम जानें क्या कहा है उड़ीसा हाई कोर्ट ने ? उन्होंने कहा है कि—

श्री वसंत साठे : उसके ऊपर रिलीफ नहीं कर सकते हैं ।

श्री मधु लिमये : राजनीतिक निष्कर्ष तो निकाल ही सकते हैं। एक तो संवैधानिक निष्कर्ष निकाले जा सकते हैं और दूसरे राजनीतिक भी।

MR. SPEAKER: This is not the judgment; this is an out-of-the way observation.

SHRI CHINTAMANI PANIGRAHI: Yes.

SHRI SHYAMNANDAN MISHRA: No, Sir. If we do not observe the Constitution....

अध्यक्ष महोदय : ग्राबिटर का मतलब आउट आफ दी वे आबजर्वेशन है।

SHRI SHYAMNANDAN MISHRA: They are an integral part of the judgment. These are strictures passed on the Governor. Let us have a full-fledged discussion on this.

श्री अटल बिहारी वाजपेयी : डा० संजीवा रेड्डी आंध्र के मुख्य मंत्री थे। उनका मामला कोर्ट में गया था। कोर्ट ने स्ट्रिकचर्ज पास किए और श्री रेड्डी को इस्तीफा देना पड़ा था। जजमेंट के बाद अगर स्ट्रिकचर्ज होते हैं तो उनका अलग महत्व है। उसको आउट आफ दी वे नहीं कह सकते हैं।

SHRI CHINTAMANI PANIGRAHI: That is completely different.

MR. SPEAKER: Unless we have the full text of the judgment, how can we say anything definite about it?

श्री मधु लिमये : जो अदालत का निष्कर्ष है उसके बारे में अगर वह चाहें तो सुप्रीम कोर्ट के मामले जा सकते हैं। उसके बारे में मैंने कुछ नहीं कहा। लेकिन गवर्नर साहब के एक्शन के बारे में

अदालत ने यह कहा है हमारा संविधान केवल संविधान की धाराओं की श्रद्धाबली के आधार पर नहीं चल सकता। इसका आधार है कनवेंशन, परिपाटियां और उनका उतना ही महत्व है जितना संविधान की धाराओं का है। हाई कोर्ट ने कहा है कि हालांकि यह जस्टिशिएबल नहीं है, इसलिये हम अपना फैसला नहीं दे सकते हैं और गवर्नर ने जो एक्शन लिया है या राष्ट्रपति जी ने जो उद्घोषणा की है उसकी हम रद्द नहीं कर सकते हैं लेकिन उन्होंने इस आचरण की निन्दा की है और इसलिये राजनीतिक निष्कर्ष तो निकलते ही हैं।

अध्यक्ष महोदय, कई बार इसी सदन में कई फैसले उद्धृत किए गए हैं जिनमें कई मंत्रियों के बारे में जैसे भूतपूर्व स्पीकर जब यह आंध्र के मुख्य मंत्री थे, उनके बारे में भी जजमेंट में निन्दा की थी। उसमें भी कोई निष्कर्ष नहीं था ग्राबिटर ही था लेकिन उस को लेकर संजीवा रेड्डी साहब ने इस्तीफा दिया। और भी बहुत से उदाहरण इस तरह के देकर मैं सदन का समय नष्ट करना नहीं चाहता। आज प्रधान मंत्री यहां मौजूद हैं उनसे मैं कहना चाहता हूँ कि हो सकता है कि टेक्नीकल बातों पर आप जीत गये हैं लेकिन नैतिकता की दृष्टि से; राजनीति की दृष्टि से गवर्नर के और राष्ट्रपति के आचरण की उच्च न्यायालय ने निन्दा की है इसलिये कम से कम एक मांग तो इस सदन की मार्फत हम कर ही सकते हैं कि उड़ीसा के उच्च न्यायालय की जजमेंट को मद्देनजर रखते हुये जे.टी. साहब को तत्काल वापस बुलाया जाये, उनको डिसमिस किया जाये। उस तरह का अधिकार राष्ट्रपति को संविधान के तहत है। इसलिये आपकी मार्फत मैं प्रधान मंत्री और राष्ट्रपति से कहूंगा कि संविधान की जो परिपाटियां हैं हैं उनका आदर करने के लिये उनकी इज्जत करने के लिये जे.टी. साहब को हटा कर आप

इन परिपाटियों की रक्षा करें ताकि भविष्य में किसी भी गवर्नर को इस तरह का आचरण करने की हिम्मत न हो।

प्रिजाइडिंग आफिसर्स की एक कान्फ्रेंस 1968 में दिल्ली में हुई थी। उसके एक फॉसले को मैं सुनाना चाहता हूँ।

श्री नरेन्द्र कुमार साल्वे : अध्यक्ष महोदय...

अध्यक्ष महोदय : आप बार बार उठते हैं अगर मैं आपको इजाजत दूँ तो उधर भी देनी पड़ेगी और बाकायदा डिबेट हो जायगी। आप क्यों फोर्स करते हैं। 77 में वही मॅम्बर रिजने के नाम हैं बोल सकेंगे।

श्री नरेन्द्र कुमार साल्वे : मैं इरेलेवेंट बात नहीं करना चाहता हूँ। डेंजर बताना चाहता हूँ।

There is a grave danger. It is on the basis of an obiter that they want this discussion. If these judges disqualify themselves that they were not entitled to adjudication on the issue—and they have given some finding—it is likely that the conduct of the judge will be discussed here. They want such a thing to happen. We are not going to accept that.

MR. SPEAKER: Mr. Salve, there is no discussion. Nothing. I have not given any observation or ruling on it. They brought this to the notice of the House. I have already said that the statement is not before me.

Order, please. I am not calling any Member.

श्री अटल बिहारी वाजपेयी : कांग्रेस मॅम्बरज के साथ अन्याय हो रहा है। उन्हें भी मौका मिलना चाहिये।

अध्यक्ष महोदय : आप क्यों उकसाते हैं ?

श्री नषु लिव्से : 1968 में जो सभापतियों का सम्मेलन हुआ था इसके बारे में उसका एक वाक्य में उद्धृत कर रहा हूँ। उस समय जो सम्मेलन के अध्यक्ष थे उन्होंने इसके बारे में यह कहा था :

"It is not the Governor who should decide whether or not a party or a coalition of parties has a majority in the Assembly, particularly when defections are unhappily the order of the day. The proper place to decide the issue is the floor of the House."

इसी के बारे में एक प्रस्ताव भी हुआ था। ऐसी हालत में प्रगति दल का स्थायी बहुमत है या नहीं और वह स्थिर सरकार बना सकता है या नहीं उसका निर्णय जेट्टी साहब को नहीं करना चाहिये था, उसका निर्णय विधान सभा में होना चाहिये था। लेकिन गवर्नर साहब ने नदिनी सतपति के इस्तीफा दिये जाने के बाद उनकी राय को प्रारोपण किया और संविधान की अवहेलना की। इसलिये जेट्टी साहब को हटाया जाये, इस मांग को मैं दोहराना चाहता हूँ।

SHRI SHYAMNANDAN MISHRA: He has brought into disrepute the office of the Governor.

MR. SPEAKER: We take the lunch hour and we go into the other hour also. This is very wrong. We shall now adjourn for lunch till 2.45.

13.41 hrs.

The Lok Sabha adjourned for Lunch till Forty-five Minutes past Fourteen of the Clock.